### REFERENCE TO STRIKE BY TEACHERS OF PRIVATE COLLEGES IN HARYANA

भाई महावीर (दिल्ली): श्रीमन, में आपके द्वारा सरकार का ध्यान उस परिस्थिति की ग्रोर दिलाना चाहता हं, जो हरियाणा के क्षेत्र की शिक्षा संस्थात्रों में उत्पन्न हो गई है। काफी दिनों से, महोदय, वहां के प्राइवेट कालेजों के ग्रंदर हडताल चल रही थी ग्रौर उसका यहां पर उल्लेख भी किया जा चका है, परन्त पिछले दिनों में बजाए इसके कि कोई हल निकलता, परिस्थित और अधिक दुर्भाग्यपूर्ण हो गई है, क्योंकि पिछले शकवार में ऐसे अनेक कालेज टीचर्स को गिरफुतार करके जेल में डाला जाना शुरू कर दिया है जो कि उस ग्रांदोलन में प्रमुख महोदय, ग्राज परिस्थिति यह लगभग 500 कालेजेज के ग्रध्यापक हरियाणा की जेलों में हैं ग्रीर मझे जहां तक जानकारी है, उनके ऊपर कोई मकदमा नहीं सिवाए इसके कि नस्खे ग्रमन का खतरा उनके कारण पैदा हुन्ना है। न्स्खो अभन किस तरह पैदाहका ? शांतिपूर्ण उनका ग्रांदोलन था, परन्तू महोदय, उसके कानुनी पहलू या बहस में नहीं जाते हुए मैं आपका और सरकार का ध्यान इस ओर झाकुष्ट करना चाहता हं और पूछना चाहता हं कि क्या हमारी शिक्षा के क्षेत्र में भी पुलिस के माध्यम से ही कार्य चलेगा और उसको ठीक से चलाने की कोशिश की जाएगी ? महोदय, एक छोटी सी घटना मैं जगाधरी के बारे में बताना चाहता हं। मैं जगाधरी में था पिछले गनिवार को ग्रीर वहां सडक पर टीचर्स का धरना चल रहाथा। मैं जब पहुंचा था तो उससे पहले उनको रात के दीमयाने में पुलिस ने हटा दिया। सवेरे मैं उनके बीच में था। तो पुलिस की दो गाड़ियां ग्राकर बड़े तपाक से पुलिस को उनारने लगी और एक कांस्टेबल ने राइफल फायर की ग्रासमान के ऊपर, जिससे कि तहलका

मच जाए ब्रीर भगदड में वे भाग जाएं, परन्तु वे भागे नहीं, जान बैठे रहे श्रीर बाद में पुलिस के ग्रधिकारियों से हमने पुरुष ग्राप क्या चाहते हैं? हम सबको गिरफतार करेंगे। हमने कहा, गिरफतार कीजिए, भग**र**ा वह कान्न तोड़ रहे हैं तो, जो कान्न-तोडे उसको पकड़िए। मगर बिना कानुन तोड़े और बिना कोई धारा लगाए उनको पुलिस जबर्दस्ती उठा कर ले गई। उनको जेल में ले गई श्रीर जहां तक मेरी जानकारी है उनके साथ "सी" क्लास के कैदियों सा व्यवहार है। मैं यह प्रश्न यहां उठा रहा हं; क्योंकि केन्द्र सरकार का भी जिसा के साथ संबंध है, जिससे शिक्षा की क्वालिटी, शिक्षा का स्तर धीर शिक्षा का वाय मण्डल ठीक हो। अ।ज हरियाणा के राज्य में शिक्षा के क्षेत्र में इस तरह की चीजें हो रही हैं ग्रौर क्यों केन्द्र सरकार वहां के मुख्य मंत्री को उचित सलाह नहीं देती ? क्या इस नानाशाही के रास्ते से कोई हल निकलने वाला है ? मैं बाहता हं, सरकार इस पर कुछ स्पष्टीकरण करे।

#### REFERENCE TO SITUATION ARISING **OUT OF RESIGNATION BV NINE ANDHRA** MINISTERS IN **PRADESH**

SHI PAPI REDDI (Andhra Pradesh): Sir, I would like to bring to the notice of ilit- House the grave situation in the State of Andhra Pradesh which has arisen but of the resignations of nine Ministers. It lias now ended in a constitutional crisis. 1 would like to bring before you that over since the Supreme Court Judgment was delivered on October S of this year, actually the whole of Andhra Pradesh is invaded by arni\ and C.R.I'. and unfortunately the Chief Minister has been misleading the central leadership and we are made to understand in Delhi that peace is prevailing there. Unfortunately it is the peace of the graveyard. When the Home Minister was asked why lite army is kept there he said the Chief Minister lias asked for the army and when the Chief Minister was asked, he says, 1 do not know, the Centre has

jSlni I'api Reddy.] sent the army. So I would like to know

MR. DEPUTY CHAIRMAN: I think that trill do.

### REPORTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

MIRI SUKHDEV PRASAD(Uttar Pradesh): Sir, I beg to lay on the table a copy each (in English and Hindi) of the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

- (i) Twelfth Report on action taken I >v Government on the recommendations contained in their Thirteenth Report (Fourth Lok Sabha) on the erstwhile Ministry of Steel and Heavy Engineering —Reservations for Scheduled Castes and Scheduled Tribes in Heavy Engineering Corporation Limited.
- (ii) Thirteenth Report on action taken In Government on the recommendations contained in their Fifteenth Report (Fourth lok Sabha) on the Ministry of Railways (Railway Board) Reservations for Scheduled Castes and Scheduled Tribes in Indian Railways.
- (iii) Fourteenth Report on the Minis-trj of Steel and Mines (Department of Steel)—Reservations for, and Employment ol vheduled Castes and Scheduled Tribes in the (i) Hindustan Steel Limited (Headquarters Organisation); (ii) Bhilai Steel Plant; (iii) Rourkela Steel Plant; (iv) Durgapur Steel Plant; and (v) Bokaro Steel Limited. [Placed in Library. Sre

No. LT-41SS/71 for (i) to (iii) toi (i) to (iii)

### REPORTS OF THE PUBLIC ACCOUNTS COMMITTEE (197U-7:t)

SHRI GOLAP BARBORA <Assam): SiT. I beg to lay on the Table a copy each of the following Reports of the Public Accounts Committee (1972-73):—

(h Fifty sixth Report regarding action taken by Government on the recommendations contained in their Eighth Report (-1971-72, on Chapter II ol Audit Report (Civil; on Revenue Receipts, 1970, relating to Cu-toins.

(ii) Fih\ -eighth Report regarding action taken by Government on the recommendations contained in their Fifth Report (1971-72) on Audit Report (Civil), 1970 relating to the Ministry of Works, Housing and Urban Development. | Placed in Library. See No. LT-4156/72 for (i) and (ii)]

# I HENTYFOURTH REPORT OF THE COMMITTEE ON PUBLIC UNDERTAKING (1972-7\$)

SHRI Li. N. MAHIDA (Gujarat): Sir, I beg to lav on the Table a copy of the Twentv-lourth Report of the Committee on Public Undertakings (1972-73) on action taken In Government on the 'recommendations contained in iho Sixt\-fifth Report of the Committee (Fourth Lok Sabha) on Mining and Allied Machinery Corporation Limited. [Placed in Library. See No. LT-4157/72]

### MESSAGE FROM LOK SABHA

THE MINI'S (AMENDMENT) BILL, 1972 SECRETARY: I have to report to the House the following message received from the Lok Sabha signed by the Secretary of the Lok Sabha:

"I am directed to inform Rajva Sabha thai I.ok Sabha, at its silling held on the 19th December. 1972, has adopted the following motion further extending the lime for presentation of the Report of the Joint Committee of the Houses on the Mines (Amendment) Bill, 1972:—

### MOTION

Flial ihis House do further extend upto the 9th March. 1973, the time for the presentation of the Report of the oint Committee on the Bill further to amend the Mines Act, 19<sup>r</sup>>2.""

## Till. STATE FINANCIAL CORPORATIONS (AMENDMENT) BILL, 1972.

THE DEPUTY MINISTER IN THE MINISTRY' *m* FINANCE (SHRIMATI SUSHILA ROHTAGI) : Sir, with \onr permission, I move—-

"That the Bill further to amend the state Financial Corporations Act, 1951, is passed by the Lok Sahh.'t, be taken into consideration."